

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/1915/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 5<sup>th</sup> May, 2020.

Sub:- Earned leave along with station leave permission.

Ref:- Letter No. FC. XII-3/2018/359/E dtd. 20.03.2020. and  
FC. XII-3/2018/396/E dtd. 27.04.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted twenty eight days extension of earned leave w.e.f. 28.03.2020 to 24.04.2020 (sufficing 24.04.2020 & 25.04.2020), along with station leave permission, with your official vehicle, at your own cost, till the morning of 27.04.2020, as prayed for. Further, the Counsellor, Family Court, Dhubri would remain in charge of Family Court, Dhubri in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

1917  
Memo NO.HC.VII-83/1994/1916-A, dated 5.5.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of standard form of application for earned leave of the officer is sent herewith.

2. The Project Manager, Gauhati High Court.

*6/5/2020*  
**JT. REGISTRAR (VIGILANCE)**

*Rdgr*